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ITEM NO. 26

COURT NO.14

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21790-21791/2008

VIDARBHA YOUTH WELFARE SOCIETY & ANR. Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS. Respondent(s)
(OFFICE REPORT FOR DIRECTIONS)

Date: 23/01/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Petitioner(s) Ms. Anagha S.Desai,Adv.

For Respondent(s) Mr. S. Chandra Shekhar,Adv.

Mr. Amitesh Kumar,Adv.
Mr. Gopal Singh ,Adv

Ms. Asha Gopalan Nair ,Adv

UPON hearing counsel the Court made the following
O R D E R

Application for withdrawal of the Special Leave Petitions has not been filed by the counsel for the petitioners. Steps have also not been taken to serve respondent no.5. The Special Leave Petitions are dismissed against respondent no.5 for non-prosecution.

Counter affidavit may be filed by respondent nos. 1 to 4 within six weeks.

Rejoinder affidavit thereto, if any, be filed within two weeks' thereafter.

		(KUSUM SYAL)			(S.S.R.KRISHNA)		
	SR.P.A			COURT MASTER			